

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 834 of 2004

Jabalpur, this the 7th day of October, 2004

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Ku. Shashi Saini, D/o. late Shri
Rajaram Saini, aged about 38 years,
R/o. 545, Ranipur Goraiya Plot,
Madan Mahal, Jabalpur, MP. ... Applicant

(By Advocate - Ms. Sneha Mishra)

V e r s u s

1. Union of India, through Ministry
of Defence, New Delhi - 110001.
2. Commandant, 506, Army Base
Workshop, Jabalpur, MP.
3. Section Officer (Account),
CDA (Pension), Civil Durapadhi
Ghat, Allahabad (UP). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

By filing this Original Application the applicant has sought the direction for grant of family pension to her.

2. The brief facts of the case are that the applicant's father late Shri Rajaram Saini was working in Vehicle Factory, Jabalpur as a Welder and retired on superannuation on 1.3.1986. He has been getting pension and expired on 14.9.2001. The applicant is the daughter of the deceased Government servant and is claiming family pension. She has stated that she is the only child of the deceased Government servant who was wholly dependent on the pension received by the Government servant. She is also unmarried. As per Rule 54(6) of the CCS (Pension) Rules, the un-married daughter is eligible for family pension till she attains the age of 25 years or marries,

MSH

